

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 7- IA 1051 of 2022
ITEM No 8- IA 1058 of 2022
In
CP(IB)/96(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Ayodhya Orchards LLP
V/s
SAFECO Hygiene Films Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..02/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Ms. Udit Singh, Adv.
For the Respondent :

ORDER

IA 1051 of 2022

The intimation report filed by the IRP under Regulations 17 (1) of the Insolvency Resolution of corporate persons Regulations also annexing reports certifying constitution of CoC, list of creditors, and copy of publication announcement. The same is taken on record, will all just exceptions.

Place report with main file for further reference.
Accordingly, IA 1051 of 2022 stands disposed of.

IA 1058 of 2022

Application is filed by the RP seeking direction against the respondents for violating the provisions of Section 14 imposing moratorium on the corporate debtor

Issue Notice to respondent nos. 1 to 4.

List on 11.01.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**